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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB). No. 245/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company	Shree Shyam Inorganic Pvt. Ltd.-Versus-RHD Enterprise Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|-------------------------------|---------------------------|---|
| 1. | SOUMYAJIT MISHRA, ADV | Op. creditor |  |
| 2. | Meghnad Dutta
Sovemi Dutta | Op. Creditor. | S. Anil
12/2/18 |
| 3. | Anuj Singh
Ritoban Sarkar | } Resolution Professional | Anuj
12/2/18 |

ORDER

Ld. Counsel for the Resolution Professional as well as Ld. Counsel for the operational creditor is present. Nobody is present from the corporate debtor's side.

Ld. Counsel appearing on behalf of the Resolution Professional (RP) submits that RP has received the order of his appointment dated 11/01/2018 on 31/01/2018 and records have been handed over by the earlier IRP only on 08/02/2018. Therefore, he could not convene meeting of the Committee of Creditors (CoC) and that he is going to convene CoC meeting on or before 15/02/2018. 180 days for Corporate

Insolvency Resolution Process to be expired on 15/02/2018.
For filing the Progress Report adjourned to 19/02/2018. .

RP is directed to file Progress Report on 19/02/2018.

Sd

(Jinan K.R.)
Member (J)